

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF INDIAN INFOTECH & SOFTWARE LIMITED

Registered Office: Empire House, 3rd Floor, 214, DR. D. N. Road, Fort, Mumbai - 400 001

This corrigendum is to be read in conjunction with the original Public Announcement issued on May 24, 2011 ('Public Announcement') by Microsec Capital Limited ("Manager to the Offer") on behalf of Jayanti Prime Software Advisory Private Limited (hereinafter referred to as "Acquirer") to the equity shareholders of Indian Infotech & Software Limited ("Target Company"/ "IISL") pursuant to and in compliance with regulations 10 & 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as "SEBI (SAST) Regulations").

Shareholders are requested to kindly note the following:

Activity Schedule

The Schedule of Activities as set forth in the Public Announcement has been revised. The revised schedule of activities is as under :

Activity	Original Time Schedule	Revised Time Schedule
Public Announcement Date	Tuesday, May 24, 2011	Tuesday, May 24, 2011
Specified Date*	Friday, June 17, 2011	Friday, June 17, 2011
Last date for a competitive bid	Tuesday, June 14, 2011	Tuesday, June 14, 2011
Date by which the Letter of Offer will be dispatched to the shareholders of the Target Company	Friday, July 08, 2011	Wednesday, September 07, 2011
Offer Opening Date	Friday, July 15, 2011	Saturday, September 10, 2011
Last date for revising the offer price/offer size	Monday, July 25, 2011	Tuesday, September 20, 2011
Last date for withdrawal by shareholders	Friday, July 29, 2011	Monday, September 26, 2011
Offer Closing Date	Wednesday, August 03, 2011	Thursday, September 29, 2011
Date by which the acceptance/ rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched	Thursday, August 18, 2011	Friday, October 14, 2011

* Specified Date is only for the purpose of determining the names of shareholders as on such date to whom the Letter of Offer will be sent and all owners (registered or unregistered) of the shares of the Target Company (except the Acquirer and the Sellers) are eligible to participate in the Offer anytime before the closure of the Offer.

The other terms and conditions of the offer remain unchanged.

Terms used but not defined in this announcement shall have the same meaning as assigned in the Public Announcement.

The Board of Directors of the Acquirer accept full responsibility for the information contained in this Corrigendum and also accept responsibility for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations.

This corrigendum to Public Announcement would also be available on SEBI's website www.sebi.gov.in

Issued by Manager to the Offer for and on behalf of the Acquirer :



MICROSEC CAPITAL LIMITED

Azinganj House | 2nd Floor | 7 Camac Street | Kolkata - 700 017

Tel: +91-33-2282 9330 (5 Lines) | **Fax:** +91-33-2282 9335

E-mail: mgoenka@microsec.in | **Website:** www.microsec.in

Contact Person : Mr. Manav Goenka

Place : Kolkata

Dated : September 8, 2011